GOVERNMENT OF INDIA MINISTRY OF DEFENCE

DEPARTMENT OF EX-SERVICEMEN WELFARE

LOK SABHA

UNSTARRED QUESTION NO.3974

TO BE ANSWERED ON 18th March, 2020

DISABILITY PENSIONS

3974. DR. JAYANTA KUMAR ROY:

DR. SUKANTA MAJUMDAR:

SHRIMATI SANGEETA KUMARI SINGH DEO:

SHRI RAJA AMARESHWARA NAIK:

SHRI VINOD KUMAR SONKAR:

SHRI BHOLA SINGH:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether the Government has asked authorities to device a mechanism to reduce instances of misuse of the rules regarding the disability pensions for armed forces;
- (b) whether the Government has decided to review all cases of defence personnel who got disability in their last rank and if so, the details thereof;
- (c) the funds allocated and spent during the last three years on disability pension of armed forces;
- (d) whether the Government has rolled back its recent order bringing Disability pensions for the Indian armed forces in the tax net; and
- (e) if so, the details thereof and the other steps taken by the Government for the strict compliance of Income Tax?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI SHRIPAD NAIK)

रक्षा राज्य मंत्री

(श्री श्रीपाद नाईक)

(a) & (b): Disability Pension is granted in accordance with Government rules/policies as per the Disability assessed by Medical Board based on the instructions/guidelines issued by Director General of Armed Forces Medical Services (DGAFMS) from time to time.

- (c) The Accounts and Budget in respect of Defence pension do not capture disability pension as a separate element.
- (d) & (e): It has been clarified by CBDT that Circular dated 24.06.2019 issued by them is only clarificatory in nature and all other Circulars issued earlier are operative. Presently, the matter is sub-judice in the Hon'ble Supreme Court.
